

HEARING THROUGH VIDEO COFERENCING

Bail Application No. 1244/20

State Vs. Vicky @ Gogi

FIR NO. 557/17

PS : Mangol Puri

U/S. 302/148/149/34 IPC & 25/27 Arms Act.

30.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an interim bail application moved on behalf of accused Vicky @ Gogi

Present: Sh. Shiv Kumar-I , Ld. APP for the State.

Sh. Sandeep Kumar, Ld. Defence Counsel for the accused.

The conduct report of the accused from the Jail Superintendent not received. Let report from the concerned SHO regarding previous involvement of the accused and conduct report from the Jail Superintendent alongwith the custody warrants of the accused be called for **02.06.2020**.

Let the digitally signed scanned order be sent by E-mail to [rohincourts-di@nic.in/](mailto:rohincourts-di@nic.in) courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

DUTY JUDGE,

**NORTH WEST DISTRICT, ROHINI
COURTS, DELHI/30.05.2020**

HEARING THROUGH VIDEO COFERENCING

Bail Application No. 1189/20 & 1332/20

State Vs. Mohd. Afsar

FIR NO.26/11

PS :Ashok Vihar

U/S.302/396/412/120B/34 IPC

30.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an interim bail application alongwith an application furnishing additional documents moved on behalf of accused Mohd. Afsar.

Present: Sh. Shiv Kumar-I, Ld. APP for the State.

Sh. Kundan Kumar, Ld. Defence Counsel for the accused.

The interim bail is sought on the ground that accused has been falsely implicated in the present case and is in custody since 2011. It is submitted that wife of the accused is sick and there is no one else to look after her. She has been advised to get admitted in the hospital on 30.05.2020 and needs to be operated on 31.05.2020. It is submitted that material witnesses have already been examined in this case. Thus, he be released on interim bail considering the pandemic situation of COVID 19.

Ld. Substitute APP has vehemently opposed the present bail application on the ground that there are serious allegations against the accused.

As per report of the IO, the concerned doctor RML wherein the treatment of wife of accused is going on has opined that " since infertility is not an emergency, procedure may be deferred

for the time being". Further, as per the report of the IO, the family members of the accused are not residing at the address given in the application. The applicant is involved in other five criminal cases. In view of the report of the IO, since there is no urgency; the accused has furnished wrong address and that he is involved in five other criminal cases, no ground is made out for release of the accused on bail. **The application is accordingly dismissed.**

Let the digitally signed scanned order be sent by E-mail to rohincourts-di@nic.in/ courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/30.05.2020**

HEARING THROUGH VIDEO COFERENCING

Bail Application No. 1330/20, 1333/20 & 1339/20
State Vs. Anoop
FIR NO. 474/13
PS : Mangol Puri
U/S. 302/34 IPC

30.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

These are three separate second interim bail applications moved on behalf of accused Sajjan, Anoop and Sachin

Present: Sh. Shiv Kumar-I , Ld. APP for the State.
Sh. Pranav Mehta, Ld. Defence Counsel for all the three accused persons.

Earlier the interim bail applications of all these accused persons have been dismissed by the LD. Duty Judge vide order dated 23.05.2020.

It is argued by the Ld. Defence counsel that the earlier applications were dismissed on 23.05.2020 on the ground that the applications have not been moved through DLSA/ Jail Superintendent as per HPC Guidelines dated 18.05.2020. It is submitted that now clarification in this regard has been issued that such applications even if moved by the private counsels shall be considered, hence, fresh applications have been filed as all the three accused persons fulfill the criteria of HPC guidelines dated 18.05.2020. All the three acused persons have no previous involvement and are having good conduct report in their favour.

Per contra, all the three applications have been vehemently opposed by the Ld. APP on the ground that the earlier applications

were dismissed on merits also by the Ld. Duty Judge vide order dated 23.05.2020. Further, the accused persons are involved in offence of very serious nature. As per the report of the IO, accused Sachin caught hold of the victim while accused Sajjan hit him with axe and accused Anoop hit him with the knife and both of them gave multiple stab injuries with axe and knife and caused his murder. It is further argued that the matter is at the stage of final arguments and there is every likelihood that the accused persons might flee , if released on bail at this stage.

Perused the applications, report of the IO and heard the submissions of Ld. APP for the State and Ld. Defence Counsel. It is clarified that no report of the Jail Superintendent regarding good conduct of accused persons has been received in this Court. It is submitted by the Ld. Defence Counsel that the Ld. Duty Judge vide order dated 23.05.2020 has noted that the accused persons satisfy the condition/ guidelines of HPC dated 18.05.2020. Be as it may, however, no such previous report regarding the good conduct is available on record.

Further, the Ld. Duty Judge has dismissed the applications of the accused persons on merits also. The Ld. Defence Counsel is misguided by the fact that the said applications have only been dismissed on the technical aspect of the same being not moved by DLSA/ Jail Superintendent. The Ld. Judge has specifically stated that even otherwise, the reply filed by the IO reveals the gruesome manner in which the offence was committed. As submitted by the Ld. APP, all the three accused persons in a preplanned manner caused the murder of the victim by giving multiple stab wounds with the knife and axe. Further , the matter is at the stage of final arguments. Releasing the accused persons at this stage would not

be appropriate as the allegations against them are very serious in nature. Considering the gravity of the offence and the manner in which the accused persons caused the murder of the deceased victim, no ground is made out to release them on bail. Further, the Ld. Defence Counsel has failed to show any change of circumstance to file the applications afresh after they being dismissed on merits by the Ld. Duty Judge on 23.05.2020. **Accordingly, all the three applications are dismissed.**

Let the digitally signed scanned order be sent by E-mail to rohincourts-di@nic.in/ courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/30.05.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail Application No. 1329/20
State Vs.Arun
FIR NO. 78/19
PS :Budh Vihar
U/S. 365/376 IPC**

30.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19. **This is an interim bail application moved on behalf of accused Arun.**

Present: Sh. Shiv Kumar-I , Ld. APP for the State.
Sh. Ajay Atri, Ld. Defence Counsel for the accused.

Reply has been received from the IO.

Issue notice to the complainant/informant through IO/
SHO for appearance through video conference on next date of
hearing.

Put up for consideration **on 04.06.2020** , as requested.

**Let the digitally signed scanned order be sent by
E-mail to [rohincourts-di@nic.in/](mailto:rohincourts-di@nic.in) courtrohini@gmail.com. The
physical copy of the order be sent to Bail Section of North West
District, Rohini Courts, Delhi. In-charge, Computer Branch,
Rohini Courts is directed to upload the order on the website
and to provide the copy of the same to concerned.**

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/30.05.2020**

HEARING THROUGH VIDEO COFERENCING

Bail Application No. 1258/20

State Vs. Arvind @ Paltan

FIR No.557/17

PS : Mangol Puri

U/S.302/148/149/34 IPC & 25/27 Arms Act.

30.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an interim bail application moved on behalf of accused Arvind @ Paltan .

Present: Sh. Shiv Kumar-I , Ld. APP for the State.

Sh. Sandeep Kumar, Ld. Defence Counsel for the accused.

The conduct report of the accused from the Jail Supreintendent not received.

Let report from the concerned SHO regarding previous involvement of the accused and conduct report from the Jail Supreintendent alongwith the custody warrants of the accused be called for **02.06.2020**.

Let the digitally signed scanned order be sent by E-mail to [rohnicourts-di@nic.in/](mailto:rohnicourts-di@nic.in) courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/30.05.2020**

HEARING THROUGH VIDEO COFERENCING

Bail Application No. 1315/20

State Vs. Bablu

FIR NO. 244/19

PS : Budh Vihar

U/S. 307/34 IPC & 25/54/59 Arms Act

30.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an interim bail application moved on behalf of accused Bablu.

Present: Sh. Shiv Kumar-I , Ld. APP for the State.

Sh. Naresh Dahiya, Ld. Defence Counsel for the accused.

The interim bail of accused is sought on the ground that he has been falsely implicated in the present case. The charge sheet has already been filed. He is in custody since 28.09.2019. He has no previous involvement. It is prayed that he released on interim bail during this pandemic period of COVID 19.

Ld. APP has vehemently opposed the bail application.

Heard Ld. Defence counsel and Ld. APP for the State. Perused the report of the IO. Considering the nature of allegations and the prevailing pandemic situation of COVID 19, accused is admitted to interim bail for a period of 45 days subject to furnishing PB/SB in sum of Rs. 20,000/- to the satisfaction of concerned Jail Superintendent. In case accused/applicant is unable to furnish the

surety bond, he be released subject to furnishing personal bond to the satisfaction of concerned Jail Superintendent.

Let the digitally signed scanned order be sent by E-mail to [rohincourts-di@nic.in/](mailto:rohincourts-di@nic.in) courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/30.05.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail application No.1340/20
State Vs. Charanjeet Singh @ Lucky
FIR NO. 20/2020
PS : Bharat Nagar
U/S. 376/420 IPC**

30.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is interim bail application of accused Charanjeet Singh @ Lucky.

**Present: Sh. Shiv Kumar-I, Ld. APP for the State.
Sh. Saket Kumar, Ld. Defence Counsel for the
accused.**

Reply has been received from the IO.

Issue notice to the complainant/informant through IO/ SHO for appearance through video conference on next date of hearing.

Put up for consideration **on 05.06.2020.**

Let the digitally signed scanned order be sent by E-mail to rohnicourts-di@nic.in/ courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/30.05.2020**

HEARING THROUGH VIDEO COFERENCING

Bail Application No. 1334/2020

State Vs. Hemraj

FIR NO. 75/2020

PS : Bharat Nagar

U/S. 376 IPC

30.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is interim bail application of accused Hemraj.

Present: Sh. Shiv Kumar-I, Ld. APP for the State.

Sh. Narender Mukhi, Ld. Defence Counsel for the accused.

Reply has been received from the IO.

Issue notice to the complainant/informant through IO/SHO for appearance through video conference on next date of hearing.

Put up for consideration on **08.06.2020**.

Let the digitally signed scanned order be sent by E-mail to [rohincourts-di@nic.in/](mailto:rohincourts-di@nic.in) courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/30.05.2020**

HEARING THROUGH VIDEO COFERENCING

Bail Application No. 1328/20

State Vs.Hunny @ Hemant

FIR NO. 426/19

PS : Bharat Nagar

U/S. 302/201/34 IPC & 25/27 Arms Act.

30.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an interim bail application moved on behalf of accused Hunny @ Hemant.

Present: Sh. Shiv Kumar-I , Ld. APP for the State.

Sh. Iqbal Khan, Ld. Defence Counsel for the accused.

The interim bail is sought on the ground that the accused has been falsely implicated in the present case and is in JC 04.09.2019. It is submitted that his Bhabhi (wife of younger brother) has expired on 28.05.2020 and her uthala ceremony is to be held on 01.06.2020. It is prayed that accused be released on interim bail to attend uthala ceremony of his bhabhi.

Ld. Substitute APP has vehemently opposed the present bail application on the ground that there are serious allegations against the accused.

Heard. Perused the report of the IO. As per report of the IO, Bhabhi of the accused had committed suicide on 27.05.2020. The IO has not given report regarding the previous involvement of the accused.

Let the previous involvement report be called from the concerned SHO and conduct report alongwith custody warrants be called from the Jail Superintendent for **01.06.2020**.

Let the digitally signed scanned order be sent by E-mail to rohincourts-di@nic.in/ courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/30.05.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail Application No.1327/20
State Vs.Kishan
FIR NO. 14/20
PS : Ashok Vihar
U/S. 27 NDPS Act**

30.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an interim bail application moved on behalf of accused

Present: Sh. Shiv Kumar-I , Ld. APP for the State.

Sh. Purshottam Prasad Mandal, Ld. Defence Counsel for the accused.

As per report of the IO, the accused has already been released on police bail on 08.01.2020.

At this stage, Ld. Defence counsel seeks permission of the Court to withdraw the present application. **Accordingly, the present application is dismissed as withdrawn.**

Let the digitally signed scanned order be sent by E-mail to [rohincourts-di@nic.in/](mailto:rohincourts-di@nic.in) courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/30.05.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail Application No.1263/20
State Vs. Mohd. Faishal
FIR NO.820/17
PS :Mangol Puri
U/S. 302 R/w. 109 IPC**

30.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an interim bail application moved on behalf of accused Mohd. Faishal .

Present: Sh. Shiv Kumar-I, Ld. APP for the State.
Sh. Sandeep Kumar, Ld. Defence Counsel for the accused.

The conduct report of the accused from the Jail Supreintendent not received. Let report from the concerned SHO regarding previous involvement of the accused and conduct report from the Jail Supreintendent alongwith the custody warrants of the accused be called for **02.06.2020**.

Let the digitally signed scanned order be sent by E-mail to rohnicourts-di@nic.in/ courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/30.05.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail Application No. 1326/20
State Vs. Mohd. Islam @ Kallu
FIR NO.236/19
PS :Begumpur
U/S. 392/397/411/34 IPC**

30.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an interim bail application moved on behalf of accused Mohd. Islam.

Present: Sh. Shiv Kumar-I , Ld. APP for the State.

Sh. Suraj Prakash Sharma, Ld. Defence Counsel for the accused.

The interim bail is sought on the ground that the accused has been falsely implicated in the present case. It is submitted that accused be released on bail considering the pandemic situation of COVID 19.

Ld. Substitute APP has vehemently opposed the present bail application on the ground that there are serious allegations against the accused.

Heard. Perused the report of the IO. As per report of the IO, accused was arrested in FIR no.248/19 and he disclosed about his involvement in the present case and was accordingly arrested in this case. He got recovered the robbed mobile phone from co-

accused. As per report of the IO, charge sheet has already been filed.

Considering the nature of allegations and the current pandemic situation of Covid 19, the accused is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs.20,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

Let the digitally signed scanned order be sent by E-mail to [rohincourts-di@nic.in/](mailto:rohincourts-di@nic.in) courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/30.05.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail Application No. 1192/20
State Vs. Naveen Sharma & Ors.**

FIR NO.506/19

PS : Bharat Nagar

U/S. 363/368/376/201 IPC & 6 POCSO & 77 JJ Act

30.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an interim bail application moved on behalf of accused Naveen Sharma .

Present: Sh. Shiv Kumar-I , Ld. APP for the State.

Sh. Ravin Rao, Ld. Defence Counsel for the accused.

Reply has been received from the IO, however, the prosecutrix /complainant is not present.

Issue notice to the complainant/informant /prosecutrix through IO/ SHO for appearance through video conference on next date of hearing.

Put up for consideration on **03.06.2020**, as requested.

Let the digitally signed scanned order be sent by E-mail to rohincourts-di@nic.in/ courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/30.05.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail Application No. 1325/20
State Vs. Pradeep @ Kake
FIR NO. 29/20
PS : Budh Vihar
U/S. 356/379/411/413/34 IPC**

30.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19. **This is an interim bail application moved on behalf of accused Pradeep @ Kake.**

Present: Sh. Shiv Kumar-I , Ld. APP for the State.

Sh. Prince Gupta, Ld. Defence Counsel for the accused.

The interim bail is sought on the ground that the accused has been falsely implicated in the present case and is in JC since 25.01.2020. It is submitted that the co-accused Sarwan @ Sagar and Tarun @ Pawan are already on court bail. The investigation in the present matter is complete. It is submitted that father of the accused fell down from stair case and is on complete bed rest. It is stated that mother of the applicant is also not well being diabetic patient. She is not in a position to take care of his father. Hence, he be released on bail considering the pandemic situation of COVID 19. It is further submitted that though the accused is previously involved in four cases, however, he has been released on bail in all the four cases.

Ld. Substitute APP has vehemently opposed the present bail application on the ground that there are serious allegations against the accused.

Heard. Perused the report of the IO. As per report of the IO, the accused is involved in 27 cases. It is further stated that he was previously released on 28.12.2019 and he immediately after being released from the Jail committed this offence. Considering the fact accused is a habitual offender, no ground is made out to release accused on bail/interim bail . **The application is accordingly dismissed.**

Let the digitally signed scanned order be sent by E-mail to [rohincourts-di@nic.in/](mailto:rohincourts-di@nic.in) courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/30.05.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail Application No. 1331/20
State Vs. Praveen
FIR NO. 834/20
PS : Aman Vihar
U/S.302/34 IPC**

30.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an interim bail application moved on behalf of accused Praveen .

Present: Sh. Shiv Kumar-I , Ld. APP for the State.

Sh.Vikrant Choudhary, Ld. Defence Counsel for the accused.

Ld. Counsel for accused has contended that case of the accused falls within the criteria directed by the Hon'ble High Power Committee in Minutes dated 18.05.2020.

Heard. In the present facts, issue notice to the concerned Jail Superintendent for filing copy of custody warrant and conduct report of the accused on next date of hearing. Notice be also issued to IO for filing previous involvement report of the accused.

Notices be filed by way of WhatsApp on contact number of concerned AO (J) or on the number of the concerned Naib Court/ Ld. Addl. PP for State and the report may also be sent on official E-mail of concerned Ld. Duty Judge for next date of hearing.

Put up for consideration on the application on
04.06.2020.

Let the digitally signed scanned order be sent by E-mail to [rohincourts-di@nic.in/](mailto:rohincourts-di@nic.in) courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/30.05.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail Application No. 1199/20
State Vs. Rakesh @ Sunny
FIR NO.1683/15
PS : Mangol Puri
U/S.302/34 IPC**

30.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is the second interim bail application moved on behalf of accused Rakesh @ Sunny .

Present: Sh. Shiv Kumar-I , Ld. Substitute APP for the State.
Sh. L.S.Saini, Ld. Defence Counsel for the accused.

The interim bail application has been moved second time by the Ld. Defence Counsel. The earlier application was dismissed by the present Court vide order dated 22.05.2020 on the ground that the mother of accused can take care of her husband and that the accused is involved in heinous offence and is the head of active criminal gang.

Now the interim bail is sought on the same ground that the father of the accused is suffering from kidney problem and has to undergo surgery for fistula on 01.06.2020. It is submitted that brother of accused is living separately from his parents and there is no one to look after him. Even the mother of accused is suffering from heavy bleeding and there is no one to take father of the accused to the hospital.

During arguments, Ld. Defence counsel has admitted that accused has one married sister also.

Ld. Substitute APP has vehemently opposed the present bail application on the ground that there are serious allegations against the accused. Further, accused is the head of active criminal gang. The accused is involved in many cases which are pending trial in the present Court.

Heard. Perused the report of the IO. The IO has not given any report regarding the previous involvement of the accused. As submitted by the Reader of the Court, accused is facing trial in various cases in the present court itself. One such FIR being No.26/11 PS Ashok Vihar.

As discussed above, this Court has already dismissed the application of the accused on merits on 22.05.2020. No change of circumstances as such has been shown by the accused to reconsider his bail application. The Ld. Defence Counsel has admitted that the accused has one more brother and married sister. In my opinion, even if the brother / son has strained relations, if he is informed about the medical condition of the parents, he would come forward for their treatment. Also the married daughter and the son-in-law can help the parents of accused. The nature of surgery and the medical problem faced by the parents of the accused are not life threatening and can be managed in due course.

Considering the gravity of the offence and the fact that the nature of surgery of father of accused is not life threatening and there are other family members also, no ground is

made out to release the accused on interim bail. Also, the accused is the head of active criminal gang and is involved in various such offences of similar nature. **The application is accordingly dismissed.**

Let the digitally signed scanned order be sent by E-mail to [rohincourts-di@nic.in/](mailto:rohincourts-di@nic.in) courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/30.05.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail Application No. 1202/20
State Vs. Renu Malhotra
FIR NO. 203/18
PS : Rani Bagh
U/s.420/468/470/120B/34IPC**

30.05.2020

This is an interim bail application moved on behalf of accused Renu Malhotra .

Present: Sh. Shiv Kumar-I , Ld. APP for the State.
None for the accused.

The Ld. Defence Counsel has telephonically sought adjournment on the ground that his wife is not feeling well and is hospitalized at present. Accordingly, adjournment is allowed for today only.

Put up for arguments on **05.06.2020**.

Let the digitally signed scanned order be sent by E-mail to [rohincourts-di@nic.in/](mailto:rohincourts-di@nic.in) courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/30.05.2020**

HEARING THROUGH VIDEO COFERENCING

Bail application No.1336/20

State Vs. Rudal

FIR NO. 398/2020

PS : Shalimar Bagh

U/S. 354/323/341/506 IPC & 8 Pocso Act

30.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is interim bail application of accused Rudal.

**Present: Sh. Shiv Kumar-I, Ld. APP for the State.
Sh. Ashish Dahiya, Ld. Defence Counsel for the
accused.**

Issue notice to the complainant/informant through IO/
SHO for appearance through video conference on next date of
hearing.

IO also to file the report.

Put up for consideration on **02.06.2020**

Let the digitally signed scanned order be sent by E-mail to rohincourts-di@nic.in/courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/30.05.2020**

HEARING THROUGH VIDEO COFERENCING

Bail application no.1338/20

State Vs. Sagar

FIR NO. 29/2020

PS : Aman Vihar

U/S. 341/354354D/506/328/34 IPC

r/w S. 6, 12 & 17 POCSO Act

30.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is interim bail application of accused Sagar.

Present: Sh. Shiv Kumar-I, Ld. APP for the State.

Sh. D.V. Goyal, Ld. Defence Counsel for the accused.

Reply has been received from the IO.

Issue notice to the complainant/informant through IO/ SHO for appearance through video conference on next date of hearing.

Put up for consideration **on 06.06.2020.**

Let the digitally signed scanned order be sent by E-mail to rohincourts-di@nic.in/ courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/30.05.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail application No.1337/20
State Vs. Shahnawaz @ Shanu
FIR NO. 108/2018
PS : Bharat Nagar
U/S. 392/397/411/34 IPC**

30.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is interim bail application of accused Shahnawaz @ Shanu.

**Present: Sh. Shiv Kumar-I, Ld. APP for the State.
Sh. Ayub Ahmed Qureshi, Ld. Defence Counsel for
the accused.**

The interim bail of accused is sought on the ground that he is in custody since 09.05.2018. He has clear antecedents and is the sole bread earner of his family and has the responsibility of his old aged parents. It is prayed that he be released on bail during this pandemic period of COVID 19.

Per contra, it is submitted by Ld APP for the State that no ground is made out for grant of bail as the allegations against accused are serious and grave in nature.

As per report of the IO, the applicant / accused on 22.03.2018, on the gun point with the help of other three accomplice robbed the gold chain and kara of the complainant and ran away from the spot. He was arrested on 14.05.2018 and gold chain was recovered from his possession which was duly identified

by the complainant. He was correctly identified by the complainant in Judicial TIP also. The IO has stated that the applicant is involved in many criminal cases as per the list attached, however, no such list has been sent by the IO. It is submitted by the Ld. Defence Counsel that accused has either been acquitted or discharged in all the other cases.

Considering the nature of allegations and the current pandemic situation of Covid 19, the accused is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs.20,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

Let the digitally signed scanned order be sent by E-mail to rohnicourts-di@nic.in/ courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/30.05.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail Application No. 1335/2020
State Vs. Shiv Sharanjeet Singh
FIR NO. 67/2018
PS : Maurya Enclave
U/S. 21/29 (c) NDPS Act**

30.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is interim bail application of accused Shiv Sharanjeet Singh.

Present: Sh. Shiv Kumar-I, Ld. APP for the State.

Sh. Shadman Ali, Ld. Defence Counsel for the accused.

The interim bail of accused is sought on the ground that charge has already been framed against the applicant/accused. It is submitted that accused is suffering from Hyperglycemia i.e. high blood sugar and has been on medication but due to long custody and non-medicated diet, his condition is worsening day by day. It is further submitted that applicant has developed wounds over his body and his left hand has swollen due to increased blood sugar level. It is submitted that applicant was earlier granted interim bail for a period of 30 days vide order dated 14.05.2019, but was later on arrested on 17.06.2019 by STF, Punjab from Ludhiana in FIR No. 55/2019, PS Special Task Force u/S 21 NDPS Act and at present is in JC in Patiala District Jail, Punjab. The co-accused has already been

granted regular bail and applicant has prayed for grant of bail on the ground of parity.

Per contra, Ld. APP has opposed the bail application on the ground that there are serious allegations against the accused. Further, the case of the accused does not fall under the HPC guidelines dated 18.05.2020.

Heard, Id. Defence counsel and Id. APP for the State. At the outset, it is mentioned that proper treatment is being provided to all the inmates in the jail.

As per report of the IO, 400 gms of Narcotic substance was recovered from the possession of the accused. Considering the nature of allegations and the fact that the case of the accused does not fall under the relaxation criteria given by the Hon'ble High Court of Delhi in HPC meeting dated 18.05.2020, **the application of the accused is dismissed.**

Let the digitally signed scanned order be sent by E-mail to rohnicourts-di@nic.in/ courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/30.05.2020**

HEARING THROUGH VIDEO COFERENCING

Bail Application No. 1324/20

State Vs. Sunil

E- FIR NO. 5179/20

PS : Bharat Nagar

U/S. 379/411 IPC

30.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an interim bail application moved on behalf of accused Sunil .

Present: Sh. Shiv Kumar-I , Ld. APP for the State.

Sh. C.P.Singh, Ld. Defence Counsel for the accused.

During arguments, it is submitted by the Ld. Defence Counsel that accused has already been released on bail by the Ld. MM , however, he has not received the copy of the said order. Hence, he has filed this application for interim bail.

At this stage, Ld. Defence counsel is advised to search for the said bail order from the Court of Ld. MM or to re-apply for the bail before the Ld. MM.

At request of the Ld. Defence Counsel, present application is dismissed as withdrawn with the liberty to approach afresh to the Court of Ld. MM/ Duty MM / CMM.

Let the digitally signed scanned order be sent by E-mail to rohnicourts-di@nic.in/ courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer

Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/30.05.2020**

HEARING THROUGH VIDEO COFERENCING

Bail Application No. 1245/20

State Vs. Umesh @ Kala

FIR NO.83/18

PS :Maurya Enclave

U/S. 302/307/120B/34 IPC & 25/27 Arms Act.

30.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an interim bail application moved on behalf of accused Umesh @ Kala .

Present: Sh. Shiv Kumar-I , Ld. APP for the State.

Sh. Akash Sethi, Ld. Proxy Counsel for the accused.

The interim bail is sought on the ground that the case of the accused falls within the criteria directed by the Hon'ble High Power Committee in Minutes dated 18.05.2020.

The adjournment is sought by the Ld. Proxy Counsel on the ground that the grandmother of the wife of the main counsel has expired yesterday.

Heard. The adjournment is allowed for today. In the meantime, issue notice to the concerned Jail Superintendent for filing copy of custody warrant and conduct report of the accused on next date of hearing. Notice be also issued to IO for filing previous involvement report of the accused.

Notices be filed by way of WhatsApp on contact number of concerned AO (J) or on the number of the concerned Naib Court/ Ld.

Addl. PP for State and the report may also be sent on official E-mail of concerned Ld. Duty Judge for next date of hearing.

Put up for consideration on the application on **09.06.2020**.

Let the digitally signed scanned order be sent by E-mail to [rohincourts-di@nic.in/](mailto:rohincourts-di@nic.in) courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/30.05.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail application No.1341/20
State Vs. Veenu @ Nikhil
FIR NO. 557/2017
PS : Mangol Puri
U/S. 302/148/149/34 IPC**

30.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is interim bail application of accused Veenu @ Nikhil.

**Present: Sh. Shiv Kumar-I, Ld. APP for the State.
Sh. Ikrant Sharma, Ld. Defence Counsel for the accused.**

Ld. Counsel for accused has contended that case of the accused falls within the criteria directed by the Hon'ble High Power Committee in Minutes dated 18.05.2020.

The report of the IO has been received, however, the conduct report from the Jail Superintendent is still awaited.

Issue notice to the concerned Jail Superintendent for filing copy of custody warrant and conduct report of the accused on next date of hearing.

Notices be filed by way of WhatsApp on contact number of concerned AO (J) or on the number of the concerned Naib Court/ Ld. Addl. PP for State and the report may also be sent on official E-mail of concerned Ld. Duty Judge for next date of hearing.

Put up for consideration on the application on
02.06.2020.

Let the digitally signed scanned order be sent by E-mail to rohincourts-di@nic.in/ courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/30.05.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail application No.1342/20
State Vs. Vinod
FIR NO. 518/2016
PS: Subhash Place
U/S. 365/341/364A/120-B/34 IPC**

30.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is interim bail application of accused Vinod.

**Present: Sh. Shiv Kumar-I, Ld. APP for the State.
Sh. Deepak Sharma, Ld. Defence Counsel for the accused.**

The interim bail of accused is sought on the ground that he is in custody since 07.10.2016. It is further mentioned in the application that as per the testimony of victim Kartik alleged offence against the applicant/accused are baseless and imaginary. The complainant during his testimony before the court failed to identify the applicant and has specifically denied the involvement of applicant in the present case. It is further submitted that co-accused persons have already been admitted to bail vide order dated 12.5.2020, 21.05.20 and 27.05.2020. The mother of accused is suffering from old age and health problem and there is no one to look after her.

Ld. APP has vehemently opposed the bail application on the ground that accused alongwith his associates kidnapped Kartik Sharma and demanded Rs.50 crores ransom. After the father of the

kidnapped boy paid Rs.1 crore as ransom, he was released. It is argued that the accused refused for TIP proceedings and was subsequently identified by the victim and the complainant. No ground of parity is made out qua the accused. It is further submitted that the bail application of co-accused Vichitarvir @ Pintos has also been dismissed by the Ld. Duty Judge on 29.05.2020.

Heard, Id. Defence counsel and Id. APP for the State and perused the report of the IO. As per report of the IO, the applicant / accused has refused to join the judicial TIP and later on was correctly identified by the witnesses. The accused has used the motor cycle for Reccee for kidnapping the victim. The accused has played active role in the conspiracy and the execution of the offence. It is further stated that the accused persons are extending threats to the victim and his family members and FIR no.2/17 U/s. 384/387 IPC has been registered at PS Crime Branch.

In view of the report of the IO and the serious nature of allegations, no ground is made out for grant of bail. **The application is dismissed.**

Let the digitally signed scanned order be sent by E-mail to rohincourts-di@nic.in/ courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/30.05.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail application No.1343/20
State Vs. Yashpal
FIR NO. 52/2020
PS : Ashok Vihar
U/S. 394/411/34 IPC**

30.05.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is interim bail application of accused Yashpal.

**Present: Sh. Shiv Kumar-I, Ld. APP for the State.
Sh. Sunil Singh Tomar, Ld. Defence Counsel for the accused.**

The interim bail of accused is sought on the ground that he has been falsely implicated in the present case. He is in custody since 20.02.2020. He has no previous involvement. It is prayed that he released on interim bail during this pandemic period of COVID 19.

Ld. APP has vehemently opposed the bail application.

Heard, Id. Defence counsel and Id. APP for the State. Perused the report of the IO. Considering the nature of allegations and the prevailing pandemic situation of COVID 19, accused is admitted to interim bail for a period of 45 days subject to furnishing PB/SB in sum of Rs. 20,000/- to the satisfaction of concerned Jail Superintendent. In case accused/applicant is unable to furnish the surety bond, he be released subject to furnishing personal bond to the satisfaction of concerned Jail Superintendent.

Let the digitally signed scanned order be sent by E-mail to rohincourts-di@nic.in/ courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

Application is disposed off accordingly.

Copy of this order be sent to the Jail Superintendent for information and necessary action.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/30.05.2020**